

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-554(PB)/2018**

**IN THE MATTER OF:**

Ms. Sunita Mangal  
Vs.

.... Applicant/petitioner

M/s. Vardhman Estate and Developers Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.08.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Kailash Shamra, Adv.

For the Respondent(s): Mr. Prabhat Kumar, Vineet Kumar, Advs.

**ORDER**

One last opportunity is granted to the parties to reach any amicable settlement, if so desired. In the absence of any amicable settlement, the matter shall be heard on merits.

List on 26.09.2018.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**